

**SPECIAL BENCH**

**ITEM NO.181**

**NATIONAL COMPANY LAW TRIBUNAL**

**ALLAHABAD BENCH**

**PRAYAGRAJ**

**IA No.20/2024 IN CP No.71/ALD/2021**

**CORAM:**

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 18<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>RAHUL AWASTHI &amp; ANR V/S MAARWADH INFRAVENTURES PVT LTD.</b>
<b>UNDER SECTION</b>	<b>241/242 OF COMPANIES ACT 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Vipin Kumar Kushwaha, Adv. : *For the Applicant in IA No.20/2024*

Sh. Krishna Dev Vyas, Adv. : *For the Respondent No.5/RoC*

**ORDER**

**IA No.20/2024**

- 1. Ld. Counsel representing the applicant as well as the Ld. Counsel representing the RoC are present through VC.**
- 2. Ld. Counsel representing the applicant states that no auditor has been appointed in case of respondent company no. 1 in main petition i.e. CP No.71/ALD/2021.**
- 3. Ld. Counsel representing the RoC sought and is granted two weeks time to file the status report in main petition.**
- 4. Let the needful be done within the stipulated period.**
- 5. The matter is adjourned for further hearing on 08<sup>th</sup> August, 2024 before the Regular Bench.**

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

***-Sd-***

**(Manni Sankariah Shanmuga Sundaram)  
Member (Judicial)**

***18<sup>th</sup> July, 2024***

*Bipul Kumar Tiwari  
(Stenographer)*